

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 210/96

Date of Order: 15-2-96

Between:

P.Rama Rao

... Applicant

and

1. The Chief General Manager,
Telecommunications, A.P.Circle,
Dept.of Telecommunications,
Govt.of India, Hyderabad.
2. The District Telecom Engineer,
Karimnagar Dist. Dept.of Telecommunications,
Govt.of India, Karimnagar Dist. A.P.
3. The Sub Divisional Officer(T)
Dept.of Telecommunications, Karimnagar A.P.

Respondents.

For the Applicant :- **Mr. P.Naveen Rao, Advocate**

For the Respondents: **Mr. V.Bhimanna,**
~~Mr.~~ Add.CGSC

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.RARANGARAJAN : MEMBER(ADMN)

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O.A.NO.210/96

JUDGEMENT

Dt: 15.2.96

(AS PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Shri P.Naveen Rao, learned counsel for the applicant and Shri V.Bhimanna, learned standing counsel for the respondents.

2. The applicant in this OA was engaged as Casual Mazdoor with effect from 1.5.90 under R-3. He was continued as such upto 30.6.91 with breaks. During that period, he had completed 343 days of casual service.

3. This OA is filed praying for direction to reengage the applicant as Casual Mazdoor on muster roll basis and to continue him in service with all consequential benefits.

4. As the applicant has already worked in the Department, he has to be preferred compared to freshers from open market, if there is work in future. But his long absence cannot be condoned.

5. In the result, the following direction is given:

The applicant should be engaged in the same unit from which he was disengaged last if there is work in future in preference to freshers from the open market. If in pursuance of these directions, the applicant is going to be reengaged, no one who is already in casual service will be retrenched.

(14)

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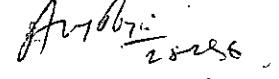
7. The OA is ordered accordingly at the admission stage. No costs. //



(R.RANGARAJAN)
MEMBER (ADMN.)


(V.NEELADRI RAO)
VICE CHAIRMAN

Dated: 15th February, 1996
Open court dictation.


Deputy Registrar (J) CC

vsn

To

1. The Chief General Manager, Telecommunications, A.P.Circle, Dept.of Telecommunications, Govt.of India, Hyderabad.
2. The District Telecom Engineer, Karimnagar Dist. Dept.of Telecommunications, Govt.of India, Karimnagar Dist. A.P.
3. The Sub Divisional Officer(T) Dept.of Telecommunications, Karimnagar A.P.
4. One copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
5. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy

pvm

8/13/96

I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 15-2-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No.

210/96.

T.A.No.

(w.p.No.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions of ~~fundamental rights~~
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

alw 3 OA copies

केन्द्रीय प्रशासनिक विधिकारण
Central Administrative Tribunal
देशपत्र/DESPATCH

11 MAR 1996 *Now*

हैदराबाद न्यायपीठ
HYDERABAD BENCH

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